subject-wise break-up of the complaints received or the action taken by them against derelict officials is kept in the Ministry.

(c) Wide publicity is given annually in the newspapers regarding existence of the public grievances redress machinery in the Ministries/Departments/offices of the Central Government and the Directors of Public Grievances alongwith their address, telephene numbers etc. Various Ministries/Departments also publicies the existence of the Public Grievance Redress Machinery in their offices.

## Misuse of secret service fund by CBI

216. SHRI NARENDRA MOHAN-Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that CBI is spending a major part of the Secret Service Fund in entertaining foreign dig nitaries and hosting parties, as appeared in the Hindustan Times of 2nd April 1998;

(b) whether there are any broad guide lines under which this Secret Service Fund is to be spent with a view to gathering information useful to CBI; and

(c) what is the percentage of this Secret Service Fund vis-a-vis the Annual budget of the CBI?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING REVENUE AND INSURANCE) (SHRI R. JANARTHANAM): (a) No, Sir. The amount so spent is a small fraction of the expense from the Secret Service Fund of the CBI.

(b) Yes, Sir. There are guidelines to operate the Fund, with a view to gathering information useful to CBI and for related purposes.

Year	Percentage of SSF to total Budget of CBI
1996	0.78%
1997-98	0.73%

## **Extradition of Ottavio Quattrocci**

217. SHRI ASHOK MITRA: Will the PRIME MINISTER be pleased to state:

(a) whether a judicial enquiry is to be setup to investigate the reasons for the failure of the Central Bureau of investigation to arrest and interrogate Ottavio Quattrocci in the period between July 12, 1993, the date on which the juidgement of the Swiss Superior Court on the Bofors case was known and July 30, 1993, the date on which Quattrocci left India;

(b) whether the services of Interpol have been solicited to have Quattrocci extradited to India; and

(c) whether a review of the standing rules and procedures concerning defence purchases is contemplated in the light of the irregularties revealed in the Bofors contract?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSION AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING REVENUE AND INSURANCE) (SHRI R. JANARTHANAM): (a) No, Sir.

The assistance of Inerpol has been sought for the arrest and detention of Mr. Quattrocci.

Since the Bofors deal, defence procurement procedure has undergone many changes. At present, procurement is carried out in accordance with the Defence Ministry's revised procedure of 1992. The existing procurement instructions debar the involvement of agents. A clause to this effect is included in all the contracts concluded with foreign suppliers.

## Letters from MPs pending disposal

21. SHRI RAHASBIHARI BARIK: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a number of letters written by Members of Parliament are pending for disposal in the Ministry of Personnel, Public Grievances